

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 207/1998
in
O.A. NO. 1877/1997

(7)

New Delhi this the 14th day of July, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOJA, MEMBER (A)

Jai Prakash S/O Mauji Ram,
R/O Q.No. 98-C-2, Railway Colony,
Tughlakabad,
New Delhi.

... Applicant

(By Shri H. P. Chakravorti, Advocate)

-Versus-

1. Shri S. P. Mehta,
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Shri Rakesh Chopra,
Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

This contempt petition has been filed for non-compliance with the directions made on 8.8.1997 in OA No. 1877/97 by this Tribunal. The directions read as follows :-

"...Petitioner is directed to make a detailed representation to the respondents alongwith calculations in clear terms, to the respondents and respondents shall dispose of the same within four weeks from the date of receipt of such representation."

John

(B)

2. Pursuant to these directions it appears the respondents passed and communicated the order dated 12.11.1997 to the applicant. For the reasons stated, it was found that the applicant was never found officiating as R. R. Cook by the competent authority and his claim was misconcieved. At the same time it was written that in case the applicant had any documentary proof to show that he was put to officiate or he was promoted as R. R. Cook, the same might be submitted to the office within 15 days from the date of receipt of the said letter. We are, therefore, of the view that no case for contempt is made out. If the applicant has any documentary proof to support his contention that he was either promoted or asked to officiate as R. R. Cook, he should produce the same before the authorities even now.

3. At this stage, the learned counsel submitted that he filed certain documents along with his application dated 13.1.1998. If that be so, we direct that the respondents shall consider the documents produced along with the said application dated 13.1.1998 and pass appropriate orders on that basis within two months from the date of receipt of a copy of this order.

4. For the present, we find no case to initiate contempt proceedings against the respondents.

Yours

(9)

Accordingly subject to observations and directions aforesaid, this contempt petition is finally disposed of.

[Signature]

(K. M. Agarwal)
Chairman

[Signature]

(R. K. Ahooja)
Member (A)

/as/